

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.403/2003

this the day of 21st February, 2003

Hon'ble Sh.Shanker Raju, Member(J)

Tarsem Lal Verma
7-A. M.S.Flat, Minto Road,
New Delhi-110002
(By Advocate: Applicant in person)

...Applicant

Versus

Union of India thro'
Secretary, Ministry of Defence,
South Block, New Delhi.

...Respondents.

ORDER(ORAL)

By Hon'ble Sh.Shanker Raju Member(J)

Applicant seeks leave encashment despite his dismissal. In view of Rule 39 (6) (a) (1) of Leave Rules, he preferred a representation on 24.4.2002, which is yet to be disposed of.

2. Ends of justice would be met, if I dispose of this OA with a direction to the respondents to dispose of the said representation in the light of Leave Rules (ibid) by passing a detailed and speaking order within a period of one month from the date of receipt of a copy of this order.

3. In case any grievance survives further the applicant is given liberty to approach the Tribunal again for revival of OA, if so advised, in accordance with law. I order accordingly. OA is disposed of as above.

4. Registry to send a copy of this order along with a copy of this OA to the respondents.

S. Raju
(Shanker Raju)
Member(J)

/kd/